

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-438(PB)/2019

IN THE MATTER OF:

Mamta Bharat Lawani & Ors.

Vs.

Indirapuram Habitat Centre Pvt. Ltd.

.... Applicant/petitioner

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Mr. Apurv, Adv.

For the Respondent: Mr. K. Datta, Mr. Ashotosh Gupta,
Mr. Gaurav Rana, Mr. Abhishek Aggarwal,
Advs. for Corporate Debtor.

ORDER

For order see, CP No. (IB)-304(PB)/2019.

28.03.2019.
Aarti Makker